

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 4271/2013

New Delhi this the 9th day of November, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Prakash Chand Chauhan
S/o. Sh. Rati Ram,
R/o. 18, Ramesh Nagar,
Tehsil Town Panipat-132 103.

...Applicant

(None)

Versus

1. Union of India,
Through, the General Manager,
Northern Railway Headquarters,
Baroda House, New Delhi-110 001.
2. Divisional Rail Manager,
Northern Railway, Delhi Division,
New Delhi.
3. Divisional Mechanical Engineer (C & W Coaching),
Divisional Rail Manager Office, New Delhi,
Northern Railway, Delhi Division,
New Delhi.
4. Coaching Depot Officer,
Coaching Depot Office, New Delhi,
Railway Station Northern Railway,
New Delhi. ...Respondents

(By Advocate : Mr. S. M. Arif)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

A bare perusal of the record would reveal that the applicant has instituted the instant O.A as back as on 03.12.2013.

Thereafter, it was repeatedly adjourned on one pretext or the other, mostly attributable to the applicant. Consequently, the case was adjourned for today, for arguments, but today again, nobody is appearing on behalf of the applicant to argue this old O.A, despite repeated calls, so we have no option, but, to dismiss the case in default.

2. Therefore, the O.A is hereby dismissed in default, on account of non-prosecution.

(P.K. Basu)
Member (A)

(Justice M.S. Sullar)
Member (J)
09.11.2016

/Mbt/